IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 1001 OF 2021

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through : Video Conferencing)

For the Petitioner	:	Mr. Ajit Kumar, Sr. Advocate
For the UOI	:	Mr. Achyut Keshav, Advocate
		Mr. Niraj Kumar, Advocate
For the State	:	Ms. Sunita Kumar, AC

02/25.03.2021 Mr. Ajit Kumar, learned Sr. Counsel appearing on behalf of the petitioner argues that State of Jharkhand is neither relieving the petitioner nor posting him at any appropriate place nor the Union of India is accepting his joining. Petitioner is not being paid salary since 08.03.2020.

Counter affidavit has not been filed.

As prayed put up this case four weeks after Holi holidays.

It is made clear that pendency of the writ petition will not come in the way of the respondents to release current salary.

(**Dr. S.N. Pathak, J.**)

RC